IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

M.A.NO.163 of 1992 in C.P.NO. 5 of 1992. 1200 51180

between

Dated: 16.3.1992.

- The State of Andhra Pradesh, rep. by its Secretary to Govt., Energy, Forests, Environment, Science & Technology Department, Secretariat, Hyderabad.
- 2. The Principal Chief Conservator of Forests, Government of A.P., Saifabad, Hyderabad.
- 3. The Selection Committee rep. by Chairman, C/o Chief Secretary, Secretariat, Hyderabad.

Applicants/Respondents in 0.A.NO.561/90.

And

- 1. C.Laxma Reddy, Dy. Conservator of Forests, Telugu Ganga Project (Cell), O/o the Principal Chief Conservator of Forests, A.P., Saifabad, Hyderabad.
- 2. Union of India rep by its Secretary to Government, Department Environment & Forest, Central Secretariat, New Delhi.
- 3. U.P.S.C. rep. by its Sectetary, Dhelpur House, New Delhi.

Respondent/Applicant in O.A.NO.561/90.

Counsel for the Applicants : Sri. D.Panduranga Reddy, Spl. counsel for the State of A.P.

Counsel for the Respondents : Sri. M.P.Chandra Mouli for R1.

:Sri. N.Bhaskara Rao, Addl. CGSC fer TR2 & R3.

CORAM:

Hen'ble Mr. R.Balasubramanian, Administrative Member / Hen'ble Mr. T.Chandra Sekhar Reddy, Judicial Member /

The Tribunal made the fellowing erder:-

MA 163/92 is moved by Sri. D.Panduranga Reddy, Standing Counsel for the 4th and 5th respondents to extend time for implementing our directions in the Judgment dated 14.3.1991 in O.A. 561/90. After hearing both the sides, as a last chance to implement our directions, we extend time to implement our direction in O.A.561/90 till 30.3.1992. The M.A.163/92 is allowed accordingly.

In view of the orders passed in MA 163/92, issue notice to the respondents to file their counter before 30.3.1992 in the C.P. No.5/92. As we have extended time till 30.3.1992 as per the orders in the MA 163/92, the respondents shall implement the said directions in QA 561/90 before 30.3.1992. We may caution here, if the respondents fail to implement our directions before 30.3.1992 that they themselves would be responsible for the legal consequences that might flow from non-implementation of the orders in

Contd:..2/-

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the O.A. List the C.P. for orders on 30.3.1992.

Deputy Registrar (Juli).)

Copy to:-

- 1. Secretary to the Government, Energy, Forests, Envisonment, Science & Technology, Department, State of A.P., Secretariat, Hyderabad.
- 2. The Principal Chief Conservator of Forests, Government of A.P., Saifabad, Hyderabad.
- 3. Chairman, Selection Committee, C/o Chief Secretary, Secretariat, Hyderabad.
- 4. Secretary to Government, Department of Environment & Forests, Union of India, Central Secretariat, New Delhi.
- Secretary, Union Public Service Commission, Dholpur House, New Delhi.
- 6. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P. State for applicants 1 to 3.
- 7. One copy to Sri. M.P.Chandra Mouli, advocate, CAT, Hyd-bad for R1.
- 8. One copy to Sri. N.Bhaskara Rao, Addl. CGSC, CAT, Hyd-bad for R2 & R3.
- 9. One spare copy.

Rsm/-

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